

Action Taken Report in light of the order dated 28/11/2022 issued by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi in O. A. No. 167/2022 in the matter of Dilip Kumar & Ors. Versus State of Jharkhand & Ors.

1. In light of the order dated 28/11/2022 issued by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi in O. A. No. O. A. No. 167/2022 in the matter of Dilip Kumar & Ors. Versus State of Jharkhand & Ors. the Regional Officer, JSPCB Regional Office - Cum Laboratory, Dumka has inspected the Dumka Goods Shed on 22/02/2023 and has sent the Current Inspection Report vide Letter No. 601 dated 24/02/2023. The details of which is as follows:-

- a) The boundary wall/wind breaking wall of framed GI sheet about 510 meters long and 20 feet height along with siding has been constructed by the unit. *(Photographs is enclosed as Annexure-1)*
- b) Approx. 400 nos. of old plants were found at the eastern side (Rampurhat line) and western (Jasidih line) side of the railway siding. Also, approx 100nos. of saplings were found along the siding and in the coal transportation route inside the siding. The proper maintenance of the saplings should be ensured and three tier plantations should be developed. *(Photographs is enclosed as Annexure-II)*
- c) Approx. 600 meter long pucca garland drain has been constructed along the railway coal track and 02 settling pits have been made about 20 feet long 5 feet wide and 2 meter depth in the East and West directions. The garland drain located near the boundary wall is under construction. When asked the unit representative

stated that it will be completed by 31/03/2023.
(Photographs is enclosed as Annexure-III)

- d) Two vehicular water tankers of capacity 20 KL and 06 nos. of movable fog mist water cannons of range approx 25 meter have been provided at the railway siding to control the fugitive emissions generated due to loading and unloading and movement of heavy vehicles.
(Photographs is enclosed as Annexure-IV)
- e) PM10 analyzer has been installed in railway siding and its data was found being transmitted on JSPCB server.
(Photographs is enclosed as Annexure-V)
- f) Coal was not found being transported during the inspection, but the representative of the unit informed that the transportation of coal from mine to railway siding is carried out in wet condition. The unit has provided coal wetting facility at the exit point of the mine for wetting the coal.
- g) Railway siding was found not operative during inspection, no coal loading vehicles were observed in the railway siding. It was informed by the unit representative that coal is transported by covered trucks with tarpaulin.
- h) Rain water harvesting is implemented.
- i) From the siding loading and unloading of coal of M/s Pachhwara North Coal Mine is being done whose CTO is valid till 30/09/2023. (CTO Copy is enclosed as Annexure- VI)
- j) At the time of inspection, the coal dump was found approx 50 meter away from the passenger track.
- k) The AAQ and NMR data monitored on dated 17.09.2022 & 18.09.2022 and issued on 20.09.2022 by JSPCB authorized and NABL accredited lab were

analyzed. Minimum value of PM10 was observed $64.28\mu\text{g}/\text{m}^3$ and maximum value was $69.45\mu\text{g}/\text{m}^3$. Which are within the limit (PM10 = $100\mu\text{g}/\text{m}^3$).
(Monitoring report is enclosed as Annexure VIII).

- l) No process effluent is being generated.
- m) D G Set(s) with acoustic enclosure has been installed.

The copy of the Letter No. 601 dated 24/02/2023 is enclosed herewith as
Annexure 'A'.

- n) From the perusal of the Current Inspection Report of the Dumka Goods Shed the compliance status is satisfactory. In light of the above, the Hon'ble Tribunal may be pleased to dispose of the Matter.


(Yatindra Kumar Das)
Member Secretary,
SPCB, Jharkhand



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, दुमका - 814101

Ph: 06434-230203 Web Site: www.jspcb.org

पत्रांक :- 601

दिनांक :- 24/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,
रांची।

विषय :

Compliance of the direction issued by Hon'ble NGT, Principal Bench, New Delhi in its order dated 05.05.2022 in O.A. No. 167/2022 के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि माननीय NGT, Principal Bench, New Delhi में दायर O.A. No. 167/2022 दिलीप कुमार एवं अन्य बनाम झारखण्ड राज्य एवं अन्य के मामले में पारित आदेश के अनुपालन हेतु सर्वश्री Dumka Goods Shed का अद्यतन निरीक्षण प्रतिवेदन संलग्न कर आवश्यक कार्रवाई हेतु भेजा जा रहा है।

सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनु०:-यथो।

विश्वासभाजन,
24/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।

PRESENT COMPLIANCE STATUS OF M/S DUMKA GOODS SHED,

M/S DUMKA GOODS SHED, Occupier Name :Sanjay Kumar, Mauza -RASHIKPUR , P S -DUMKA , District -DUMKA, was inspected by the undersign of JSPCB Regional Office-cum-Laboratory, Dumka to verify the compliance status of CTO issued vide board's Ref No. JSPCB/RO/DMK/CTO-14718025/2022/198 dated 31-12-2022 valid till-31/03/2023 for production capacity-Loading and Unloading of Stone Chips - 1,85,000 MT/Month and Coal -6,25,000 MT/Month . During inspection following observation were found on dated 22-02-2023.

Condition(s)

(A) Specific Conditions :

1. That, the occupier shall, comply with all the conditions as directed in the JSPCB letter memo. no. B2315 dated 09.11.2022 by 31st December, 2022. If the unit is found to be non-complied with respect to these conditions as stated in the referred letter then environmental compensation will be imposed from the date when the directions was issued for the first time.

Compliance

(i) The boundary wall/wind breaking wall of framed GI sheet about 510 meters long and 20 feet high along with siding has been constructed by the unit.(Photographs is enclosed as Annexure-I)

(ii) Approx 400 nos. of old plants were found at the eastern side (Rampurhat line) and western (Jasidih line) side of the railway siding. Also approx 100 nos. of saplings were found along the siding and in the coal transportation route inside the siding. The proper maintenance of the saplings should be ensured and three tier plantations should be developed. (Photographs is enclosed as Annexure-II)

(iii) Approx 600 meter long pucca garland drain has been constructed along the railway coal track and 02 settling pits have been made about 20 feet long 5 feet wide and 2 meter depth in the east and west directions. The garland drain located near the boundary wall is under construction. when asked the unit representative stated that it will be completed by 31/03/2023. (Photographs is enclosed as Annexure-III)

	<p>(iv) Two vehicular water tankers of capacity 20 KL and 06 nos. of movable fog mist water cannons of range approx 25 meter have been provided at the railway siding to control the fugitive emissions generated due to loading and unloading and movement of heavy vehicles. (Photographs is enclosed as Annexure-IV)</p> <p>(v) PM10 analyzer has been installed in railway siding and its data was found being transmitted on JSPCB server.(Photographs is enclosed as Annexure-V)</p> <p>(vi) Coal was not found being transported during the inspection, but the representative of the unit informed that the transportation of coal from mine to railway siding is carried out in wet condition. The unit has provided coal wetting facility at the exit point of the mine for wetting the coal.</p> <p>(vii) Railway siding was found not operative during inspection, No coal loading vehicles were observed in the railway siding. It was informed by the unit representative that coal is transported by covered trucks with tarpaulin.</p> <p>(viii) Rain water harvesting is implemented.</p>
2. That, if the occupier is found violating the Consent to Operate at any point of time during inspection of the plant by the competent authority, the Consent to Operate shall be revoked as per provision of the acts.	Agreed
3. That, the occupier shall comply all the conditions laid down in CTE and CTO	-----,
4. That, the occupier shall install fixed type mist fog water sprinklers to cover all dusty place in the premises to impart water spraying during loading & unloading of materials and shall keep in good operate able condition at all the times.	Two vehicular water tankers of capacity 20 KL and 06 nos. of movable fog mist water cannons of range approx 25 meter have been provided at the railway siding to control the fugitive emissions

	generated due to loading and unloading and movement of heavy vehicles.
5. That, the occupier shall transport the Coal by leak proof and covered vehicles with tarpaulin sheet.	Railway siding was found not operative during inspection, No coal loading vehicles were observed in the railway siding. It was informed by the unit representative that coal is transported by covered trucks with tarpaulin.
6. That, the occupier shall procure/purchase raw material from those suppliers who have valid consent to operate of the concerned State Pollution Control Board and intimate the Board Head Quarter and Regional Office accordingly.	From the siding loading and unloading of coal of M/SPACHHWARA NORTH COAL MINE is being done whose CTO is valid till 30/09/2023.(CTO Copy is enclosed as Annexure-VI)
7. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period.	PM10 analyzer has been installed in railway siding and its data is being transmitted on JSPCB server. Ensured to submit the AAQR and NMR report within the consent period.
8. That, the occupier shall dump the coal at least 50 meter away from the track.	At the time of inspection the coal dump were found approx 50 meter away from the passenger track.
9. That, the occupier shall maintain a detailed record of account of raw material's purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month.	A detailed record in this regard has been maintained by the occupier. And the related documents have been presented at the time of site inspection. Related documents is enclosed as Annexure -VII)
10. That, the occupier shall keep surface run off within the premises and should construct garland drain and settling pit for this purpose.	Approx 600 meter long pucca garland drain has been constructed along the railway coal track and 02 settling pits have been made about 20 feet long 5 feet wide and 2 meter depth in the east and west directions. The garland drain located near the boundary wall is under construction. When asked the unit representative stated that it will be completed by 31/03/2023.
11. That, the occupier shall construct the boundary wall in some remaining portion of railway siding.	Earlier approx 380 meter long and 20 feet high boundary wall of GI sheet was constructed by the unit. The unit has constructed remaining portion of approx 130 meter boundary wall of framed GI sheet.
12. That, the occupier shall construct a katchha garland drain in some port	Approx 600 meter long pucca

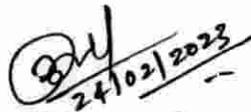
of the railway siding.	garland drain has been constructed along the railway coal track and 02 settling pits have been made about 20 feet long 5 feet wide and 2 meter depth in the east and west directions. The garland drain located near the boundary wall is under construction. When asked the unit representative stated that it will be completed by 31/03/2023.
13. That, the occupier shall do More nos. of tree plantation along the railway siding with proper maintenance.	Approx 100 nos. of old plants were found at the eastern side (Rampurhat line) and western (Jasidih line) side of the railway siding. Also approx 100 nos. of saplings were found along the siding and in the coal transportation route inside the siding. The proper maintenance of the saplings should be ensured and three tier plantation should be developed.
14. That, the occupier shall submit online applications for renewal of consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2023 with requisite fee and documents showing compliance of all of the above conditions.	Not applied.
15. That, the occupier shall keep good operatable conditions of all the fog mist cannon and vehicular water tanker and operate the same continuously.	Two vehicular water tankers of capacity 20 KL and 06 nos. of movable fog mist water cannons of range approx 25 meter have been provided at the railway siding to control the fugitive emissions generated due to loading and unloading and movement of heavy vehicles.

(B) General Conditions :

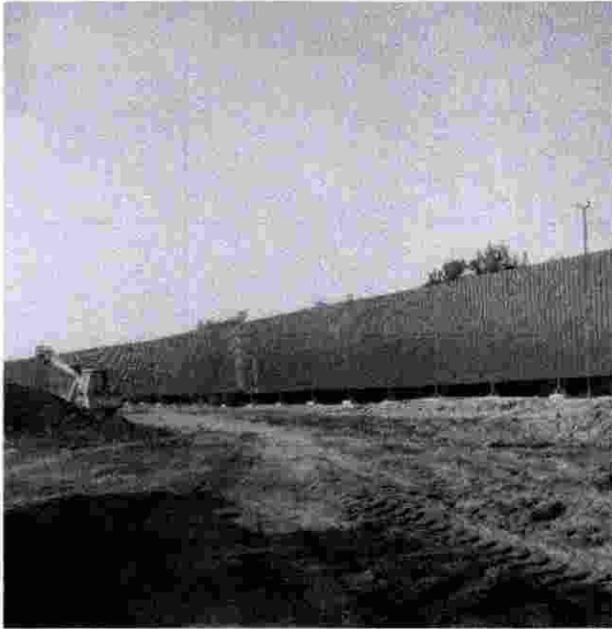
(1) That, the occupier shall maintain the National Ambient Air Quality Standard given .	The AAQ and NMR data monitored on dated-17.09.2022 & 18.09.2022 and issued on 20.09.2022 by JSPCB authorized and NABL accredited lab were analyzed. Minimum value of PM10 was observed 64.28 $\mu\text{g}/\text{m}^3$ and maximum value was 69.45 $\mu\text{g}/\text{m}^3$. Which are within the limit (PM10 = 100 $\mu\text{g}/\text{m}^3$) (Monitoring report is enclosed as Annexure-VIII)
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	PM10 analyzer has been installed in railway siding and its data is being transmitted on JSPCB server for monitoring of AAQ data.
(2) That, the occupier shall maintain the emission quality within the standard and the quantity,	<p>The AAQ and NMR data monitored on dated-17.09.2022 & 18.09.2022 and issued on 20.09.2022 by JSPCB authorized and NABL accredited lab were analyzed. Minimum value of PM10 was observed $64.28\mu\text{g}/\text{m}^3$ and maximum value was $69.45\mu\text{g}/\text{m}^3$. Which are within the limit (PM10 = $100\mu\text{g}/\text{m}^3$)”</p> <p>PM10 analyzer has been installed in railway siding and its data is being transmitted on JSPCB server for monitoring of AAQ data.</p>
(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity	No process effluent is being generated.
(4) That, the occupier shall dispose of solid wastes as follows:	NA
(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.	D G Set(s) with acoustic enclosure has been installed.
(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.	Rain water harvesting is implemented.
(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.	Approx 300 nos. of old plants were found at the eastern side (Rampurhat line) and western (Jasidih line) side of the railway siding. Also approx 100 nos. of saplings were found along the siding and in the coal transportation route inside the siding. The proper maintenance of the saplings should be ensured and three tier plantation should be developed.
(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.	Not submitted.
(9) That, the occupier shall submit report(s) duly monitored and issued	The AAQ , and NMR data

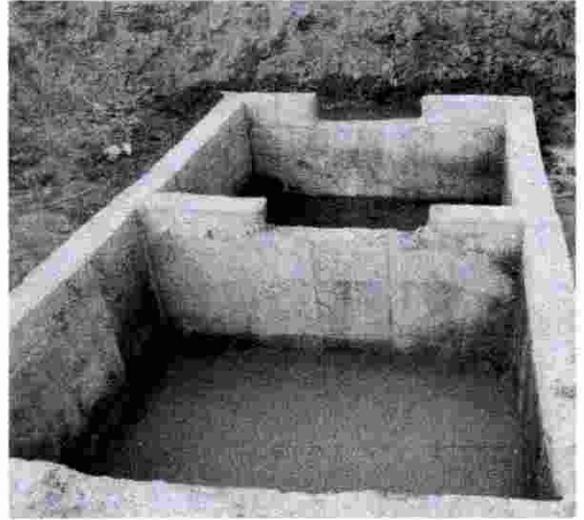
<p>by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.</p>	<p>monitored on dated-17.09.2022 & 18.09.2022 and issued on 20.09.2022 by JSPCB authorized and NABL accredited lab were analyzed. Minimum value of PM10 was observed 64.28$\mu\text{g}/\text{m}^3$ and maximum value was 69.45$\mu\text{g}/\text{m}^3$. Which are within the limit (PM10 = 100$\mu\text{g}/\text{m}^3$)”</p>
<p>(10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.</p>	<p>---</p>
<p>(11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the timebeing in force, rests with the industry/ unit/ occupier.</p>	<p>---</p>
<p>(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.</p>	<p>---</p>
<p>(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.</p>	<p>---</p>


 24/02/2023
(Amul Kumar Soren)
 Con. Ex.


(Kamlakant Pathak)
 Regional Officer













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JHARKHAND STATE POLLUTION CONTROL BOARD

Annexure-VI

16

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-10664163/2021/1187

Dated : 2021-09-28

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2021-07-08 of PACHHWARA NORTH COAL MINE, Occupier Name :AMALESH KUMAR for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. **Documents Relied Upon:**

(a) The content of transfer of Environmental Clearance by MOEF & CC, Govt. of India vide Ref. No.- J11015/236/2009-IA-II, (M) dated 06.07.2015.

(b) The content of Consent to Establish (CTE),vide Ref. No. 760, dated 20.07.2018. of this office.

(c) The content of Consent to Operate (CTO), Ref No.-CTO-JSPCB/HO/RNC /CTO-8220779/2020/1669, Dated-05.10.2020 for Coal -15 MTPA (as per EC) valid up to 30.09.2021 of this office.

(d) The content of Inspection Report (I/R), Ref No.-909/RO,JSPCB, Dumka, Dated 15.07.2021

(e) The content of transfer of CTE from M/s Bengal Emta Coal Mines Ltd. to M/s Pachhwara North Coal Mine of The West Bengal Power Development Corporation Limited. At- Amrapara, P.O.+P.S.- Amrapara, Distt.- Pakur.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -AS PER ENCLOSURE , P S -AMRAPARA , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	As per EC	826.53 Ha (As per CTE)	1368.31 Crore (as per EC)	Coal- 15 MTPA (as per EC)	30/09/2023

(A) **Specific Conditions:**

1. This CTO is subject to compliance of the required pre-commissioning conditions as per time bound programmer uploaded by unit vide Ref. No.WBPDCL/Director/Mining/520 dated 20.10.2018. (17)

2. That, the occupier shall if be found violating the Consent to Operate at any point of time during inspection of the plant by the competent authority, the Consent to Operate shall be revoked as per provision of the acts.

3. That, the occupier shall reclaim mined out areas with OB and shall plant trees on them.

4. That, the occupier shall do Over Burden management properly as prescribed in environmental clearance;

5. That, the occupier shall operate crushers at CHP with high efficiency bag filters, water sprinkling system to check fugitive emission.

6. That, the occupier maintain proper housekeeping within the premises.

7. That, the occupier shall inform to concerned Regional Office and Head Office, JSPC Board, at Ranchi within 24 hrs from the time of closure or opening of the plant.

8. That, the occupier shall comply and submit point wise compliance report of condition of this Consent to operate and Environmental Clearance on half yearly basis.

9. That, the occupier shall construct toe wall and garland drain around the OB dumps within six months.

10. That, the occupier shall construct catch drain, siltation pond retaining wall of appropriate size to arrest silt & sediment flows from soil, OB dump and mineral dump within six months.

11. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

12. The occupier shall operate and maintain PM10 analyzer and ensure data transmission to JSPCB server failing which environmental compensation will be levied from the date of issue of CTO.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	100 µg/ Nm ³
2	Sulphur Dioxide	80 µg/ Nm ³
3	Oxides of Nitrogen	80µg/ Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or Kilns.
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Yatindra Kumar Das Digitally signed by
Yatindra Kumar Das
Date: 2021.09.28
08:53:10 +05'30'
(Yatindra Kumar Das)
Member Secretary

Dated : 2021-09-28

Memo No. : JSPCB/HO/RNC/CTO-
10664163/2021/1187

Copy to: M/s PACHHWARA NORTH COAL MINE, At+PO- AMRAPARA, PS- AMRAPARA, DIST-PAKUR/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

Yatindra Kumar Das Digitally signed by
Yatindra Kumar Das **(Yatindra Kumar Das)**
Date: 2021.09.28
08:52:43 +05'30'
Member Secretary

Stone Rake no.	Coal Rake no.	Goods office no.	CNSR/CNSG	DESTINATION	WGN /COMDT	No of Wagon
	1	29	WBPD/WBPD	BTPC	59/COAL	59
	2	30	WBPD /WBPD	BTPC	61/coal	61
	3	31	WBPD /WBPD	BTPC	58/coal	58
	4	32	wbpd /wbpd	BTPC	58/coal/BOBRN	58
	5	33	wbpd /wbpd	BTPC	59/coal /BOBRN	59
	6	34	wbpd /wbpd	BTPC	60/coal /BOBRN	60
	7	35	wbpd /wbpd	BTPC	60/coal/BOBRN	60
	8	36	wbpd /wbpd	BTPT	59/coal /boxn	59
	9	37	wbpd/wbpd	BTPC	59/coal /BOBRN	59
	10	38	WBPD /WBPD	BTPC	59/coal/BOBRN	59
	11	39	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	12	40	wbpd/wbpd	BTPC	59/coal/BOBRN	59
	13	41	WBPD /WBPD	BTPC	59/coal/BOBRN	59
	14	42	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	15	43	wbpd/wbpd	BTPC	59/coal/BOBRN	59
				BTMT	diverted	
	16	44	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	17	45	wbpd	BTPC	59/coal/BOBRN	59
1		46	TEP/YREP	SKI	42/BCN /stone	42
	18	47	WBPD /WBPD	BTPC	59/coal /BOBRN	59
	19	48	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	20	49	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	21	50	wbpd/wbpd	BTPC	59/coal/BOBRN	59
	22	51	WBPD /WBPD	BTPC	59/Coal /BOBRN	59
	23	52	wbpd /wbpd	BTPC	59/coal /BOBRN	59
	24	53	wbpd /wbpd	STPS	59/Coal /BOBRN	59
	25	54	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	26	57	WBPD/ WBPD	KPPS	59/coal/BOBRN	59
	27	55	WBPD/ WBPD	BTPC	59/coal/BOBRN	59
	28	56	WBPD/ WBPD	BTPC	59/coal/BOBRN	59
	29	59	WBPD/ WBPD	KPPS	59/coal/BOBRN	59
	30	58	WBPD/ WBPD	BTPC	59/coal/BOBRN	59
	31	60	WBPD/ WBPD	BTPC	59/coal/BOBRN	59
	32	61	WBPD/ WBPD	BTPC	59/coal/BOBRN	59
	33	62	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	34	63	wbpd /wbpd	BTMT	59/coal /BOXN	59

F/NOTE	DEMAND NO	STACKING FROM	STACKING TO	STACKING COMPL	PLACEMENT
55.001/01.09.22	01/10:42	14:00 01/09/22	14:00 02/09/22	11:45 02/09/22	11:45 02/09/22
56.001/02.09.22	01/20:15	20:30 02/09/22	20:30 03/09/22	17:15 03/09/22	17:15 03/09/22
57.001/03.09.22	01/20:00	21:00 03/09/22	21:00/04.09.22	07:00/04.09.22	07:00/04.09.22
58.001/04.09.22	01/9:44	11:00/04.09.22	11:00/05.09.22	15:30/04.09.22	15:30/04.09.22
59.001/04.09.22	02/17:20	18:00/04.09.22	18:00/05.09.22	22:30/04.09.22	22:30/05.09.22
60.001/05.09.22	01/07:03	07:30/05.09.22	19:30/05.09.22	17:00/05.09.22	17:00/05.09.22
61.001/05.09.22	01/20:52	22:00/05.09.22	10:00/06.09.22	00:10/06.09.22	00:10/06.09.22
63.001/06.09.22	01/10:22	10:30/06.09.22	22:30/06.09.22	10:40/06.09.22	10:40/06.09.22
62.001/06.09.22	01/05:11	08:00/06.09.22	20:00/06.09.22	20:00/06.09.22	20:00/06.09.22
64.001/06.09.22	03/22:35	23:00/06.09.22	11:00/07.09.22	06:30/06.09.22	06:30/06.09.22
65.001/07.09.22	01/10:35	11:00/07.09.22	11:00/08/09/22	13:00/07.09.22	13:00/07.09.22
66.001/07.09.22	02/17:48	20:00/07.09.22	08:00/08.09.22	02:00/08.09.22	02:00/08.09.22
67.001/08.07.22	01/12:14	14:00/08.09.22	02:00/08.09.22	15:00/08.09.22	15:00/08.09.22
68.001/08.09.22	02/22:10	23:00/08.09.22	23:00/09.09.22	06:00/09.09.22	06:00/09.09.22
69.001/09.09.22	01/10:54	12:00/09.09.22	00:00/09.09.22	16:00/09.09.22	16:00/09.09.22
diverted	diverted	diverted	diverted	diverted	diverted
71.001/09.09.22	03/21:03	22:00/09.09.22	10:00/10.09.22	01:00/10.09.22	01:00/10.09.22
72.001/10.09.22	01/08:54	09:00/10.09.22	21:00/10.09.22	10:30/10.09.22	10:30/10.09.22
70.001/09.09.22	02/18:58	20:00/10.09.22	08:00/11.09.22	08:00/11.09.22	08:30/11.09.22
73.001/10.09.22	02/22:17	23:00/10.09.22	11:00/11.09.22	08:00/11.09.22	08:00/11.09.22
74.001/11.09.22	01/12:53	14.00/11.09.22	02:00/12.09.22	21:00/12.09.22	21:00/12.09.22
75.001/12.09.22	01/04:30	08:00/12.09.22	20:00/12.09.22	13:00/12.09.22	13:00/12.09.22
76.001/12.09.22	02/12:40	15:00/12.09.22	03:00/13.09.22	20:15/12.09.22	20:15/12.09.22
77.001/12.09.22	03/22:29	23:00/12.09.22	11:00/13.09.22	10:15/13.09.22	10:15/13.09.22
78.001/13.09.22	01/06:07	07:00/13.09.22	19:00/13.09.22	13:45/13.09.22	13:45/13.09.22
79.001/13.09.22	02/11:51	13:00/13.09.22	01:00/14.09.22	19:30/13.09.22	19:30/13.09.22
80.001/13.09.22	04/17:11	18:00/13.09.22	06:00/14.09.22	06:00/14.09.22	12:15/14.09.22
85.001/14.09.22	03/10:51	12:00/14.09.22	00:00/14.09.22	16:15/14.09.22	16:15/14.09.22
82.001/13.09.22	05/21:38	23:00/13.09.22	11:00/14.09.22	11:00/14.09.22	21:50/14.09.22
83.001/14.09.22	01/05:06	07:00/14.09.22	19:00/14.09.22	19:00/14.09.22	03:45/15.09.22
86.001/15.09.22	01/03:49	Direct loading	no Stacking		08:00/15.09.22
84.001/14.09.22	02/10:09	21:00/14.09.22	09:00/15.09.22	13:00/15.09.22	13:00/15.09.22
87.001/15.09.22	02/09:23	11:00/15.09.22	23:00/15.09.22	18:30/15.09.22	18:30/15.09.22
88.001/15.09.22	03/14:11	15:00/15.09.22	03:00/15.09.22	21:50/15.09.22	21:50/15.09.22
89.001/15.09.22	04/21:34	23:00/15.09.22	11:00/16.09.22	04:00/16.09.22	04:00/16.09.22
90.001/16.09.22	01/08:44	10:00/16.09.22	22:00/16.09.22	16:00/16.09.22	16:00/16.09.22

RELEASED	DC	INVOICE/RR NO	MINING CHALLAN	WT	FT
16:15 02/09/22	nil	01/461000001/03.09.22	F92200176/1	3737.6	1752561
19:30 03/09/22	nil	02/461000002/04.09.22	F92200176/2	3739	1753218
10-00/04.09.22	nil	03/461000003/04.09.22	F92200176/3	3670	1720863
17:45/04.09.22	nil	04/461000004/05.09.22	F92200176/4	3666	1718988
02:30/05.09.22	nil	05/461000005/05.09.22	F92200176/5	3418	1602701
19:55/05.09.22	nil	06/461000006/06.09.22	F92200176/6	4060	1903734
03:00/06.09.22	nil	01/451000001/06.09.22	F92200176/7	3676	1723677
14:00/06.09.22	nil	07/461000007/06.09.22	F92200176/8	4079	2824708
23:00/06.09.22	nil	08/461000008/07.09.22	F92200176/9	4128	1935620
09:40/07.09.22	nil	09/461000009/07.09.22	F92200176/10	3678	1724615
16:40/07.09.22	nil	10/461000010/08.09.22	F92200176/12	3735	1751342
06:50/08.09.22	nil	11/461000011/08.09.22	F92200176/13	3728.8	1748435
18:00/08.09.22	nil	12/461000012/09.09.22	F92200176/12	3733	1750404
09:00/09.09.22	nil	13/461000013/09.09.22	F92200176/15	3737	1752280
19:15/09.09.22	nil	14/461000014/10.09.22	F92200176/16/17	4060.6	194016
diverted	diverted	02/461000016/10.09.22	diverted		925350
03:30/10.09.22	nil	15/461000015/10.09.22	F92200176/18	3674	1722739
12:50/10.09.22	nil	16/441000001/11.09.22	F/92200176/19	3741	1754155
17:25/11.09.22	nil	282000070/12.09.22	F/92200217/1	2586	1502955
12:30/11.09.22	nil	17/461000017/12.09.22	F/92200176/21	3737	1752280
23:30/12.09.22	nil	18/461000018/12.09.22	F92200176/22	3671	1721332
15:45/12.09.22	nil	19/461000019/12.09.22	F92200176/23	3616	1695543
23:00/12.09.22	nil	20/461000020/13.09.22	F92200176/24	3741	1749466
12:30/13.09.22	nil	21/461000021/13.09.22	F92200176/25	3743	1755093
16:45/13.09.22	nil	22/461000022/13.09.22	F92200176/26	3733	1750404
22:35/13.09.22	nil	01/462000002/14.09.22	F92200176/27	3505	2427213
14:30/14.09.52	nil	23/461000023/14.09.22	F92200176/28	3748.6	1757719
19:20/14.09.22	nil	01/462000002/15.09.22	F92200176/29	4076	3330908
23:50/14.09.22	nil	24/461000024/15.09.22	F92200176/30	3731	1749466
06:00/15.09.22	nil	25/461000025/15.09.22	F92200176/31	3611	1693198
11:15/15.09.22	nil	02/462000003/15.09.22	F92200176/32	3870.2	3162728
15:40/15.09.22	nil	26/461000026/15.09.22	F92200176/33	3608	1691792
21:30/15.09.22	nil	27/461000027/16.09.22	F92200176/34	3631	1749466
23:50/15.09.22	nil	28/461000028/16.09.22	F92200176/35	3660	1716174
07:30/16.09.22	nil	29/461000029/16.09.22	F92200176/36	3673	1722270
18:40/16.09.22	nil	03/461000030/17.09.22	F92200176/37	2549	1765183

COMML CONTROL MSG NO.	Weight at time &date	Actual placed
160 01/09/22		
161 02/9/22		
163/03.09.22		
164/04.09.22		
166/04.09.22		
167/05.09.22		
169/05.09.22		
171/06.09.22		
170/06.09.22		
172/06.09.22		
174/07.09.22		
175/07.09.22		
176/08.09.22		
177/08.09.22		
178/09.09.22		
179/09.09.22		
180/10.09.22		
181/10.09.22		
182/10.09.22		
183/11.09.22		
184/12.09.22		
185/12.09.22		
187/12.09.22		
188/13.09.22		
189/13.09.22		
190/13.09.22		
194/14.09.22	HRNS 03:13/14.09.22	
192/13.09.22	HRNS 06:15/15.09.22	
193/14.09.22	HRNS 10:52/15.09.22	
no Stacking	HRNS 13:31/15.09.22	
196/14.09.22	HRNS 18:51/15.09.22	
197/15.09.22	HRNS 00:35/16.09.22	
198/15.09.22	HRNS 05:54/16.09.22	
199/15.09.22	HRNS 14:55/16.09.22	
200/16.09.22	RPH 23:44/17.09.22	

	35	64	wbpd /wbpd	STPS	59/coal/BOBRN	59
	36	65	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	37	66	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	38	67	wbpd /wbpd	KPPS	59/coal/BOBRN	59
	39	68	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	40	69	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	41	70	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	42	72	wbpd /wbpd	BTMT	59/coal/BOXN	59
	43	71	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	44	73	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	45	74	wbpd /wbpd	KPPS	59/coal/BOXN	59
	46	75	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	47	76	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	48	78	wbpd /wbpd	KPPS	59/coal/BOXN	59
	49	77	wbpd /wbpd	BTPC	59/coal/BOBRN	59
2		79	TEP/RSKK	DSN	42/stone/bcn	42
	50	80	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	51	81	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	52	82	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	53	83	wbpd /wbpd	KPPS	59/coal/BOBRN	59
	54	84	wbpd/wbpd	BTPC	59/coal/BOBRN	59
	55	85	wbpd /wbpd	KPPS	59/coal/BOXN	59
	56	86	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	57	87	wbpd /wbpd	KPPS	59/coal/BOBRN	59
	58	88	wbpd /wbpd	BTPC	59/coal/BOXN	59
	59	89	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	60	90	wbpd /wbpd	KPPS	59/coal/BOBRN	59
	61	92	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	62	93	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	63	94	wbpd /wbpd	BTPC	59/coal/BOBRN	59
	64	91	wbpd /wbpd	BTMT	59/Coal /Boxn	59
	65	95	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	66	96	wbpd /wbpd	PSPM	59/Coal /BOBRN	59
	67	97	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	68	98	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	69	99	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	70	101	wbpd /wbpd	KPPS	59/Coal /Boxn	59
	71	100	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	72	102	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	73	103	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	74	104	wbpd /wbpd	KPPS	59/Coal /BOBRN	59
	75	105	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	76	106	wbpd /wbpd	BTPC	59/Coal /BOBRN	59
	77	107	wbpd /wbpd	BTPC	59/Coal /BOBRN	59

91.001/16.09.22	02/19:42	21:00/16.09.22	09:00/17.09.22	21:30/16.09.22	21:30/16.09.22
92.001/17.09.22	01/03:34	06:00/17.09.22	18:00/17.09.22	09:00/17.09.22	09:00/17.09.22
94.001/17.09.22	03/22:43	23:00/17.09.22	11:00/18.09.22	23:30/17.09.22	23:30/17.09.22
93.001/17.09.22	02/21:47	08:00/17.09.22	20:00/18.09.22	14:00/18.09.22	14:00/17.09.22
95.001/17.09.22	04/22:45	DIRECT LOADING	no Stacking		21:00/18.09.22
96.001/18.09.22	01/20:36	21:00/18.09.22	09:00/19.09.22	04:40/19.09.22	04:40/19.09.22
97.001/19.09.22	01/05:04	09:00/19.09.22	21:00/19.09.22	10:15/19.9.22	10:15/19.9.22
99.001/19.09.22	03/12:46	18:00/19.09.22	06:00/19.09.22	21:30/19.09.22	21:30/19.09.22
98.001/19.09.22	02/08:01	12:00/19.09.22	00:00/19.09.22	00:00/19.09.22	07:30/19.09.22
100.001/19.09.22	04/17:11	08:00/19.09.22	20:00/19.09.22	14:15/20.09.22	14:15/20.09.22
101.001/20.09.22	01/11:18	17:00/20.09.22	05:00/20.09.22	20:15/20.09.22	20:15/20.09.22
102.001/20.09.22	02/21:30	22:00/20.09.22	10:00/21.09.22	03:10/21.09.22	03:10/21.09.22
103.001/21.09.22	01/05:49	DIRECT LOADING			09:45/21.09.22
105.001/21.09.22	03/13:14	DIRECT LOADING			15:00/21.09.22
104.001/21.09.22	02/08:11	09:00/21.09.22	21:00/21.09.22	21:00/21.09.22	21:20/21.09.22
81.001/13.09.22	04/17:20	23:00/21.09.22	11:00/22.09.22	11:00/22.09.22	11:00/22.09.22
106.001/21.09.22	04/15:45	22:00/21.09.22	10:00/22.09.22	03:15/22.09.22	03:15/22.09.22
107.001/22.09.22	01/03:58	Direct loading			08:20/22.09.22
108.001/22.09.22	02/09:04	10:00/22.09.22	22:00/22.09.22	12:30/22.09.22	12:30/22.09.22
109.001/22.09.22	03/14:56	17:00/22.09.22	05:00/23.09.22	18:30/22.09.22	18:30/22.09.22
110.001/22.09.22		direct loading			21:40/22.09.22
111.001/22.09.22	04/22:39	23:00/22.09.22	11:00/22.09.22	03:35/23.09.22	03:35/23.09.22
112.001/23.09.22	01/07:39	08:00/23.09.22	20:00/23.09.22	12:30/23.09.22	12:30/23.09.22
113.001/23.09.22	02/11:12	15:00/23.09.22	03:00/23.09.22	18:30/23.09.22	18:30/23.09.22
114.001/23.09.22	03/18:42	direct loading		direct loading	03:25/24.09.22
115.001/23.09.22	01/06:25	direct loading		direct loading	09:00/24.09.22
116.001/24.09.22	02/09:10	10:00/24.09.22	22:00/24.09.22	15:30/24.09.22	15:30/24.09.22
118.001/25.09.22	01/05:47	direct loading		direct loading	06:00/25.09.22
119.001/25.09.22	02/08:46	direct loading		direct loading	10:20/25.09.22
120.001/25.09.22	03/14:45	direct loading		direct loading	15:40/25.09.22
117.001/24.09.22	03/21:16	23:00/24.09.22	11:00/25.09.22	11:00/25.09.22	21:30/25.09.22
121.001/25.09.22	04/22:07	23:00/25.09.22	11:00/28.09.22	05:10/26.09.22	05:10/26.09.22
122.001/26.09.22	01/07:51	direct loading	direct loading	direct loading	11:00/26.09.22
123.001/26.09.22	02/16:48	direct loading	direct loading	direct loading	18:00/26.09.22
124.001/26.09.22	03/20:34	direct loading	direct loading	direct loading	22:00/26.09.22
125.001/26.09.22	04/21:29	22:00/26.09.22	11:00/27.09.22	04:10/27.09.22	04:10/27.09.22
127.001/27.09.22	02/11:16	direct loading	direct loading	direct loading	12:00/27.09.22
126.001/27.09.22	01/04:28	10:00/27.09.22	22:00/27.09.22	16:30/27.09.22	16:30/27.09.22
128.001/27.09.22	03/15:06	direct loading	direct loading	direct loading	20:30/27.09.22
129.001/27.09.22	04/17:44	direct loading	direct loading	direct loading	02:50/28.09.22
132.001/29.09.22	01/07:35	direct loading	direct loading	direct loading	08:30/28.09.22
130.001/27.09.22	05/21:57	direct loading	direct loading	direct loading	18:15/28.09.22
131.001/27.09.22	06/22:01	direct loading	direct loading	direct loading	21:00/28.09.22
133.001/28.09.22	02/07:29	direct loading	direct loading	direct loading	01:40/29.09.22

23:50/16.09.22	nil	02/462000004/17.09.22	F92200176/38	3697	2560173
12:00/16.09.22	nil	30/461000031/17.09.22	F92200176/39	3775	1770098
02:00/18.09.22	nil	31/461000032/18.09.22	F92200176/41	3379	1749560
16:30/18.09.22	nil	03/462000005/18.09.22	F92200176/42	3765.6	3078217
23:50/18.09.22	nil	32/461000033/18.09.22	F92200176/43	3729	1748529
08:20/19.09.22	nil	33/461000035/19.09.22	F92200176/44	3741	1754155
13:15/19.09.22	nil	34/461000034/19.09.22	F92200176/45	3480	1631772
23:50/19.09.22	nil	04/461000036/20.09.22	F92200176/49	3988.8	2762517
12:00/20.09.22	nil	35/461000037/20.09.22	F92200176/48	3731	1749466
17:00/20.09.22	nil	36/461000038/20.09.22	F92200176/50	3745	1756031
23:00/20.09.22	nil	04/462000006/21.09.22	F92200176/51	4087	3339897
05:00/21.09.22	nil	37/461000039/21.09.22	F92200176/52	3388	1723020
12:15/21.09.22	nil	38/461000040/21.09.22	F92200176/53	3725.4	1746841
17:00/21.09.22	nil	05/462000007/22.09.22	F92200176/54	3126	2554568
23:25/21.09.22	nil	39/461000041/21.09.22	F92200176/55	3665.6	1718800
05:50/23.09.22	10hrs 63000	03/283000007/23.09.22	F92200914/1	2479.4	1950037
05:45/22.09.22	Nil	40/461000042/22.09.22	F92200176/56	3602	1688978
11:00/22.09.22	nil	41/461000043/22.09.22	F92200176/57	3681	1726021
16:00/22.09.22	nil	42/461000045/23.09.22	F92200176/58	3662.4	1736947
21:00/22.09.22	nil	06/461000008/23.09.22	F92200176/59	3674	3002393
23:50/22.09.22	nil	07/452000001/23.09.22	F92200176/60	3791	3098006
08:00/23.09.22	nil	43/461000044/23.09.22	F92200176/61	3666	1718988
15:00/23.09.22	nil	44/461000046/23.09.22	F92200176/62	3732	1749935
21:00/23.09.22	nil	08/462000009/24.09.22	F92200176/63	3765	3076758
06:00/24.09.22	nil	45/461000047/24.09.22	F92200176/64	3974	1863593
11:20/24.09.22	nil	46/461000048/25.09.22	F92200176/66	3745	1756031
18:00/24.09.22	nil	09/462000010/25.09.22	F92200176/65	3778	3087382
08:20/25.09.22	nil	47/461000049/25.09.22	F92200176/67	3728	1746653
12:30/25.09.22	nil	48/461000050*28.09.22	F92200176/68/69	3679	1725084
18:00/25.09.22	nil	49/461000051/25.09.22	F92200176/70	3672.6	1722083
23:50/25.09.22	nil	05/461000052/26.09.22	F92200176/71	3998	2768615
08:00/26.09.22	nil	50/461000053/26.09.22	F92200176/72	3726	1747122
15:50/26.09.22	nil	01/461000054/26.09.22	F92200176/73	3612	1693667
20:30/26.09.22	nil	51/461000055/26.09.22	F92200176/74	3735	1751342
23:50/26.09.22	nil	52/461000056/26.09.22	F92200176/75	3660	1716174
06:50/27.09.22	nil	53/451000002/27.09.22	F92200176/76	3698	1733993
14:40/27.09.22	nil	10/462000011/28.09.22	F92200176/77	4060	3317832
18:50/27.09.22	nil	54/461000057/28.09.22	F92200176/78	3644.2	1710234
23:00/28.09.22	nil	55/461000058/28.09.22	F92200176/79	3624	1699294
05:20/28.09.22	nil	56/461000059/28.09.22	F92200176/80	3734	1750873
11:10/28.09.22	nil	11/462000012/28.09.22	F92200176/81	4061.8	3320595
19:45/28.09.22	nil	57/461000060/29.09.22	F92200176/82	3736	1747122
23:50/28.09.22	nil	58/461000061/29.09.22	F92200176/83	3601	1688509
04:00/29.09.22	nil	59/451000003/29.09.22	F92200176/84	3674.6	1723020

201/16.09.22	HRNS 09:00/17.09.22	
202/17.09.22	HRNS 21:24/17.09.22	
203/17.09.22	HRNS 10:38/18.09.22	
204/18.09.22	HRNS 00:42/19.09.22	
direct loading	HRNS 05:47/19.09.22	
206/18.09.22	RPH 18:24/19.09.22	
207/19.09.22	HRNS 18:59/19.09.22	
209/19.09.22	HRNS 05:52/19.09.22	
208/19.09.22	HRNS 14:49/20.09.22	
211/20.09.22	HRNS 20:15/20.09.22	
212/20.09.22	HRNS 04:02/21.09.22	
215/20.09.22	RPH 12:32/21.09.22	
Direct loading	HRNS 18:02/21.09.22	
Direct loading	HRNS 00:21/21.09.22	45
216/21.09.22	RPH 06:58/21.09.22	
218/21.09.22		
219/21.09.22	RPH 13:50/22.09.22	
Direct loading	HRNS 13:58/22.09.22	
220/22.09.22	RPH 22:06/22.09.22	
221/22.09.22	RPH 02:20/23.09.22	55
direct loading	HRNS 04:19/23.09.22	
223/22.09.22	HRNS 14:23/23.09.22	
224/23.09.22	HRNS 18:51/23.09.22	
226/23.09.22	RPH 05:10/24.09.22	
direct loading	HRNS 09:15/24.09.22	57
direct loading	Not weighted	
227/24.09.22	RPH 02:18/25.09.22	
direct loading	HRNS 11:10/25.09.22	
direct loading	RPH 19:00/25.09.22	
direct loading	HRNS 20:55/25.09.22	
228/24.09.22	HRNS 05:54/26.09.22	
229/25.09.22	RPH 15:12/26.09.22	
direct loading	HRNS 19:38/26.09.22	57
direct loading	HRNS 00:11/27.09.22	
direct loading	HRNS 04:51/27.09.22	
231/26.09.22	HRNS 10:35/27.09.22	
direct loading	RPH 20:48/27.09.22	
232/27.09.22	RPH 02:18/28.09.22	
direct loading	RPH 05:03/28.09.22	
direct loading	not weighted	
direct loading	RPH 19:19/28.09.22	
direct loading	RPH 22:53/28.09.22	
direct loading	RPH 04:35/29.09.22	
direct loading	RPH 09:39/29.09.22	

09:30/29.09.22	nil	06/461000062/29.09.22	F92200176/85	3640	2520700
14:30/29.09.22	nil	60/461000063/29.09.22	F92200176/86	3677	1724146
18:20/29.09.22	nil	61/461000064/30.09.22	F92200176/87	3742.6	1754906
22:30/29.09.22	nil	12/462000013/30.09.22	F92200176/88	4060	3317832
04:40/30.09.22	nil	62/462000065/30.09.22	F92200176/89	3740	1753686
09:20/30.09.22	nil	63/461000066/30.09.22	F92200176/90	4066	1906548
13:20/30.09.22	nil	64/461000067/01.10.22	F92200176/91	3687	1728865
18:10/30.09.22	nil	07/461000068/01.10.22	F92200176/92	3967	2747148
21:30/30.09.22	nil	03/462000014/01.10.22	F92200176/93	3715	2573184
23:55/30.09.22	nil	13/462000015/01.10.22	F92200176/94	4067	3323553
			GRAND TOTAL	329329.8	179964089
	NO OF RAKE	NO OF WAGON	Commodity	Weight	Freight
	87	5093	coal	322264.8	174955412
	3	126	stone	7065	5008677
	90	5219	Grand Total	329329.8	179964089



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Environmental Consultancy Pvt. Ltd.

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Accredited by NABL, ISO/IEC 17025:2017

TEST REPORT

Name of Industry	Dumka Goods Shed	ULR No.	TC99482200000667
Address	Dumka Railway Station, Dumka District- Dumka, State- Jharkhand	Particular of the Plant	Railway Goods Shed (Eastern Railway)
Date of Sampling	17.09.2022 to 18.09.2022	Sample Collected by	Vivek Kumar Malakar & Team
Type of Sample	Suspended Dust and Gases	Sample condition	Sealed and Preserved
Sample Details	Ambient Air	Sample Drawn By	Sabz Care Lab
Sample ID	SCECPL/TR/22/247/AA-213	Work order No.-	C.4/Pollution Control/ASN dated 16.09.2022
Period of Analysis	19.09.2022 to 20.09.2022	Remarks	
		Report Release Date	20.09.2022

A. GENERAL INFORMATION

Location of Sampling: Location-1: Near Pillar No.-1032(Coordinates- 24°17'20.9"N to 87°15'37.1"E)
Location- 2: Near Pillar No.-1016 (Coordinates- 24°17'20.9"N to 87°15'37.1"E)
Location- 3: Near Pillar No.-1010 (Coordinates- 24°17'24.4"N to 87°15'20.8"E)

Duration of Sampling: 24 hours

B. METEOROLOGICAL INFORMATION

1. Average Ambient Temperature (°C) : 29.5
2. Relative Humidity (%) : 84.6
3. Barometric Pressure (mbar) : 1005
4. Weather condition : Cloudy

C. TEST RESULTS

S.N.	PARAMETERS	UNIT	TEST METHOD	RESULTS (Location-1)	RESULTS (Location-2)	RESULTS (Location-3)	Average	Requirements/ Specifications as per CPCB
1.	Particulate Matter as PM _{2.5}	µg/m ³	IS 5182 (Part 24)	38.72	35.38	36.63	36.91	60 (µg/m ³)
2.	Particulate Matter as PM ₁₀	µg/m ³	IS 5182 (Part 23)	69.45	64.28	67.93	67.22	100 (µg/m ³)
3.	Sulphur Dioxide as SO ₂	µg/m ³	IS 5182(Part 2)	22.32	16.96	20.54	19.94	80 (µg/m ³)
4.	Nitrogen Dioxide as NO ₂	µg/m ³	IS 5182(Part 6)	26.54	24.28	22.58	24.47	80 (µg/m ³)

*** END OF REPORT ***

Remarks: The ambient air quality with respect to Particulate matters, SO₂ and NO₂ are within the prescribed National Ambient Air Quality Standard.

- Test values are reported based on the samples received.
- Samples will be destroyed after 15 days from date of issues of the Test Report subject to nature of preservation. Samples will be preserved as per the standard method.

Authorized Signatory
Prayush
Quality Manager
(Prayush Ranjan)

ISO 9001 : 2015 CERTIFIED COMPANY : OHSAS : 45001 : 2018 CERTIFIED LAB

Registered Office : Aarti Bhawan, Bawan, Bighas, PO- Madhupur, Dist-Deoghar-815353 (Jharkhand)

Contact : 09334315731, 07563048389, e-mail : scecpmdp@gmail.com



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TEST REPORT

Name of Industry	Dumka Goods Shed	ULR No.	TC99482200000668
Address	Dumka Railway Station, Dumka District- Dumka, State- Jharkhand	Type of Industry	Railway Goods Shed (Eastern Railway)
Date of Study	17.09.2022 to 18.09.2022	Sample Collected By	Vivek Kr. Malakar
Sample ID	SCECPL/TR/22/247/NR-147	Time of Duration	24 Hours
Sample Drawn by	Sabz Care Lab	Work order No.-	C.4/Pollution Control/ASN dated 16.09.2022
Sample details	Ambient Noise	Remarks	
Method No.	IS:9989-2014	Report Release Date	20.09.2022

Limit in Leq dB(A)

(CENTRAL POLLUTION CONTROL BOARD, MINISTRY OF
ENVIRONMENT, FORESTS & CLIMATE CHANGE, GOVERNMENT
OF INDIA)

S.N.	CATEGORY OF AREA	DAY TIME	NIGHT TIME
1.	Industrial Area	75	70
2.	Commercial Area	65	55
3.	Residential Area	55	45
4.	Silence Zone	50	40

*Day time is reckoned in between 6:00 A.M. & 10:00 P.M.

* Night time is reckoned in between 10:00 P.M. & 6:00 A.M.

**PERMISSIBLE NOISE EXPOSURE FOR
INDUSTRIAL WORKERS**

Exposure time (in hours per day)	Limit in dB(A)
8	90
4	93
2	96
1	99
1/2	102
1/4	105
1/8	108
1/16	111
1/32	114

AMBIENT NOISE QUALITY REPORT

Sampling Location	NOISE LEVEL IN dB(A)				
	Minimum	Ld-Mean (Day)	Ln-Mean (Night)	L _{eq} Mean	Maximum
1. Near Pillar No.-1032 (Coordinates- 24°17'20.9"N to 87°15'37.1"E)	59.2	75.8	60.7	74.6	81.5
2. Near Pillar No.-1016 (Coordinates- 24°17'20.9"N to 87°15'37.1"E)	55.2	71.8	56.7	70.6	77.5
3. Near Pillar No.-1010 (Coordinates- 24°17'24.4"N to 87°15'20.8"E)	57.4	74.0	58.9	72.8	79.7

*** END OF REPORT ***

Remarks-

- dB(A) L_d & L_n denotes the time weighted average of the level of sound in decibels on scale(A) in day and night respectively and L_{eq} denotes average of 24 hours which is relatable to human hearing.

Authorized Signatory
Piyush
Quality Manager
(Piyush Ranjan)

ISO 9001 : 2015 CERTIFIED COMPANY : OHSAS : 45001 : 2018 CERTIFIED LAB

Registered Office : Aarti Bhawan, Bawan Bighas, PO- Madhupur, Dist-Deoghar-815353 (Jharkhand)

Contact : 09334315731, 07563048389, e-mail : scecpmdp@gmail.com